

- (2) A copy of the One Hundred and Fourteenth Report (Hindi and English versions) of Law Commission on Gram Nayayalaya. [Placed in Library. See No. LT-3279/86]

Review on and Annual Report of Bharat Wagon and Engineering Company Ltd. Patna for 1985-86

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO) : On behalf of Shri K.K. Tewari, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956 :—

- (1) Review by the Government on the working of the Bharat Wagon and Engineering Company Limited, Patna, for the year 1985-86.
- (2) Annual Report of the Bharat Wagon and Engineering Company Limited, Patna, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3280/86]

Drugs (Prices Control) Amendment Order, 1986 Review on and Annual Report of Smith Stanistreet Pharmaceuticals Ltd. Calcutta for 1985-86

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO) : On behalf of Shri R.K. Jaichandra Singh, I beg to lay on the Table :—

- (1) A copy of the Drugs (Prices Control) Amendment Order, 1986 (Hindi and English versions) published in Notification No. S.O. 749 (E) in Gazette of India dated the 21st October, 1986 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-3281/86]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 619 A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Smith Stanistreet Pharmaceuticals Limited, Calcutta, for the year 1985-86.

(ii) Annual Report of the Smith Stanistreet Pharmaceuticals Limited, Calcutta, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library, See No. LT-3282/86.]

12.06 hrs.

ELECTION TO COMMITTEE

Estimates Committee

[English]

SHRIMATI CHANDRA TRIPATHI (Chandauli) : I beg to move :

“That the members of this House do proceed to elect, under sub-rule (3) of Rule 254, in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Committee on Estimates for the unexpired portion of the term of the Committee *vice* Shri Chintamani Panigrahi ceased to be a member of the Committee on his appointment as a Minister of State.”

MR. SPEAKER : The question is :

“That the members of this House do proceed to elect, under sub-

rule (3) of Rule 254, in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Committee on Estimates for the unexpired portion of the term of the Committee *vice* Shri Chintamani Panigrahi ceased to be a member of the Committee on his appointment as a Minister of State."

The motion was adopted

12.07 hrs.

**CENTRAL EXCISE TARIFF
(AMENDMENT) BILL, 1986***

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT) : On behalf of Shri Vishwanath Pratap Singh, I beg to move for leave to introduce a Bill further to amend the Central Excise Tariff Act, 1985.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Central Excise Tariff Act, 1985."

The motion was adopted

SHRIMATI SHEILA DIKSHIT : I introduce** the Bill.

[Translation]

SHRI BALKAVI BAIRAGI (Mandsaur) : Mr. Speaker, Sir, how is it that Madam is speaking on behalf of every one, right from Shri Arjun Singh

MR. SPEAKER : Why did you not invoke Anti-Monopoly Act.

12.08 hrs.

MATTERS UNDER RULE 377

[English]

MR. SPEAKER : The House shall now take up matters under rule 377. Dr. P. Vallal Peruman.

- (i) **Need to post Central Industrial Security Force Personnel at Neyveli Lignite Corporation to prevent theft of valuable stores**

DR. P. VALLAL PERUMAN (Chidambaram) : It has been reported that theft of properties worth lakhs of rupees has taken place in the Neyveli Lignite Corporation Ltd., Neyveli. For example, conveyer belt, scraps, copper wires, raw lico coal, cement and steel stored for construction purposes have been found missing from the compound of the Corporation. It is, therefore, very necessary to take immediate steps to prevent the huge loss taking place in Lignite Corporation at Neyveli. This can only be possible by posting the Central Industrial Security Force Personnel at Neyveli.

I would therefore request the Government to take urgent steps in this direction so that the loss to government by way of theft of valuable stores and materials taking place at Neyveli Lignite Corporation is prevented.

[Translation]

- (ii) **Demand for extending transport subsidy to the desert areas of Barmer, Jaisalmer and Jodhpur districts in Rajasthan**

SHRI VIRDHJI CHANDER JAIN (Barmer) : The Central Transport Subsidy

* Published in Gazette of India Extraordinary Part II Section 2 dated 25.11.1986,

** Introduced with the recommendation of the President.